

भारत पाकिस्तान रेल यातायात

*२५८ { श्री रघुनाथ सिंह
श्री बी० के० दास :
श्री प्रार० के० चौधरी :
श्री कृष्णाचार्य जोशी :
सरदार इकबाल सिंह : }

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि क्या पूर्वी पाकिस्तान से हो कर भारत और आसाम के बीच मालगाड़ियों के चलाने की योजना सफल सिद्ध हुई है ?

रेलवे तथा परिवहन उपमंत्री (श्री बल्लभशाह) : जी हाँ ।

Palam Airfield

*२५९. **Shri Radha Raman:** Will the Minister of Communications be pleased to state:

(a) whether Government are aware that suitable waiting room facilities for the public do not exist at the I.A.F. airfield at Palam;

(b) if so, whether Government have any scheme to provide waiting rooms there; and

(c) how long it will take to materialize ?

The Deputy Minister of Communications (Shri Raj Bahadur) : (a) to (c). A Civil Terminal Building with adequate facilities for use by air passengers already exists at Palam airfield. Reception and departure arrangements in connection with the arrival and departure of important dignitaries are, however, made in the I.A.F. Technical Area, and it is proposed to provide there a permanent pavilion on modern lines for use by Diplomatic Corps, Ministers, other distinguished guests and the general public. It is not possible to say at this stage when this proposal will materialise.

Public Call Offices

*२६० { **Shri Heda:**
Shri P. Ramaswamy:

Will the Minister of Communications be pleased to state :

(a) the number of district headquarters in Hyderabad State where Public Call Offices have not yet been opened; and

(b) the reasons therefor ?

The Deputy Minister of Communications (Shri Raj Bahadur) : (a) None.

(b) Does not arise.

Foreign Contracts

*२६१. **Pandit D. N. Tiwary:** Will the Minister of Railways be pleased to refer to the reply given to Starred Question No. 2060 on the 7th April, 1955 and state:

(a) whether there is any penalty clause in the Agreements made with the foreign countries for non-compliance with the orders for the supply of locomotives, coaches etc. by due dates; and

(b) if so, whether any firm has been penalised under the Agreement ?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan) : (a) There is no clause for the levy of penalty as such, but there is provision in all such agreements for recovery of liquidated damages in the event of contractors' failure to deliver the goods within the stipulated time.

(b) Liquidated damages have been recovered under the Agreement.

Unemployment Insurance

*२६२. { **Shri T. B. Vittal Rao :**
Dr. Satyawadi :

Will the Minister of Labour be pleased to refer to the reply given to Starred Question No. 518 on the 3rd March, 1955 and state :

(a) whether the working group appointed to study the problem of unemployment insurance have since submitted their report; and

(b) if so, whether a copy thereof will be laid on the Table of the House ?

The Deputy Minister of Labour (Shri Abid Ali) : (a) Yes.

(b) A brief summary of the report is placed on the Table of the Sabha. [See Appendix I, annexure No. 69].

Aerodromes

*२६३. { **Shri M. S. Gurupadaswamy:**
Shri D. C. Sharma :

Will the Minister of Communications be pleased to refer to the reply given to Starred Question No. 327 on the 28th February, 1955 and state :

(a) the progress made so far in the construction of Aerodromes at Chandigarh, Kandala and Udaipur; and

(b) what is the estimated cost of each ?